

## PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MAHAJAN STEEL FURNACE PVT. LTD.

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                     |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | Mahajan Steel Furnace Pvt. Ltd.                                                                                                                                     |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 06-05-2011                                                                                                                                                          |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | RoC-Chandigarh                                                                                                                                                      |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | U27320PB2011PTC035035                                                                                                                                               |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | Opp. Dhandari Kalan Railway Station, Adjoining R.V International, G.T. Road Dhandari Kalan, Ludhiana, Punjab-141010                                                 |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 25-05-2022                                                                                                                                                          |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 21-11-2022                                                                                                                                                          |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Mr. Prem Chand Goyal<br>Registration No. IBBI/IPA001/IP- P01780/<br>2019-2020/12710                                                                                 |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | House No 1-F, Adjoining Municipal House, Model Town, Patiala, Punjab-147001<br>E-mail- <a href="mailto:pcg47758@gmail.com">pcg47758@gmail.com</a>                   |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | Embee IP Services Limited, SCO 2935-36, level-1, Sector 22-C, Chandigarh-160022<br>E-mail- <a href="mailto:ip.mahajansteel@gmail.com">ip.mahajansteel@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 08-06-2022                                                                                                                                                          |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class(es): Not applicable                                                                                                                                  |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not applicable                                                                                                                                                      |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | (a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a><br>Physical Address: Not Applicable<br>(b)                        |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Mahajan Steel Furnace Pvt. Ltd. on 25.05.2022.

The creditors of M/s Mahajan Steel Furnace Pvt Ltd, are hereby called upon to submit their claims with proof on or before 08-06-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 28.05.2022  
Place: Patiala

  
Prem Chand Goyal  
Interim Resolution Professional  
IBBI/IPA001/IP-P01780/2019-2020/12710